

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1979/99
M.A.No.1933/99

14

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 26th day of April, 2000

1. Akhtar Ali Farooqui
D.C.P. Anti Corruption
Behind Old Secretariat
Delhi.
2. B.S.Bola
D.C.P., Xth Battalion
Police Lines, Pitampura
New Delhi.
3. Dinesh Kumar Bhatt
D.C.P. P&L
Old Police Lines
Delhi.
4. Mahabir Singh
Addl. DCP Security
Vinay Marg
New Delhi.
5. Naresh Kumar
D.C.P., IIIrd Battalion
Vikas Puri
New Delhi.
6. D.P.Verma
D.C.P. Supreme Court (Security)
New Delhi.
7. Raj Kumar Sharma
D.C.P. Rashtrapati Bhawan
New Delhi.
8. Darshan Lal Kashyap
D.C.P., VIIIth Battalion
Police Lines, Malviya Nagar
New Delhi.
9. H.P.S.Virk
D.C.P., Traffic (VIP)
Teen urti, Traffice Lines
New Delhi.
10. Keshav Chandra Dwivedi
Addl. D.C.P., Prime Minister (Security)
Vinay Marg
New Delhi.

(By Shri Vikrant Yadav with Shri S.K.Sinha, Advocate)

Vs.



15

1. Union of India through
Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. Lt. Governor, Delhi
Raj Niwas, Delhi.
3. Govt. of N.C.T. of Delhi
Through Chief Secretary
5, Sham Nath Marg
Delhi.
4. Govt. of N.C.T. of Delhi
Through Principal Secretary (Home)
5, Sham Nath Marg
Delhi.
5. Department of Personnel and Training
through its Secretary
Ministry of Home Affairs
North Block
New Delhi.

... Respondents

(By Shri N.S.Mehta, Advocate)

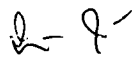
O R D E R (Oral)

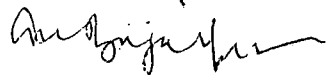
By Reddy. J.

The only relief that has ^{been} prayed in this OA is that a direction to hold the DPC meeting to consider the applicants for regular promotion in the rank of Deputy Commissioner of Police in the pay scale of Rs.3700-5000 (Pre-Revised) in Junior Administrative Grade of the Delhi Andaman and Nicobar Islands Police Service (DANIPS/UTPS).

2. Today, when the matter ^{is} called ^{up} for hearing, the learned counsel for the respondents, Shri N.S.Mehta, submits that the DPC was held on 6/7-3-2000 and that it ^{is} also stated that the cases of the applicants have ^{been} already been considered.

3. In the above circumstances, no further orders are needed to be passed in this OA. The OA is dismissed as having become infructuous. No costs.


(SMT. SHANTA SHASTRY)
MEMBER(A)


(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAV